

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2080
ANSWERED ON:06.12.2012
KISHANGANGA HYDRO ELECTRIC PROJECT
Tandon Annu

Will the Minister of POWER be pleased to state:

- (a) whether the Union Government has taken steps for resolving the disputes relating to the 330 MW Kishanganga hydro-electric project in Jammu and Kashmir;
- (b) if so, the details thereof; and
- (c) the position on the constitution of the seven-member bench of International Court of Arbitration for the resolution of the dispute?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) : Yes, Madam.

(b) : The Kishanganga HE Project has been discussed between India and Pakistan in a number of meetings of the Permanent Indus Commission, wherein Pakistan side has raised objections on the design of the project with respect to the provisions of the Indus Waters Treaty 1960. As per the Treaty provisions, Pakistan has initiated arbitration proceedings for resolution in a Court of Arbitration, Hague.

(c) : The Court of Arbitration has already been set up with seven-members. Scheduled proceedings before the Court have been completed. The Award is expected to be announced within six months of the close of the Scheduled hearings.